

Government of Jammu and Kashmir  
**Home Department**  
Civil Secretariat, Jammu/Srinagar

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Phone.No. 0191-2547169-(J)  
0194-2506262-(S)

**NOTIFICATION**

Srinagar, the 11/12 July, 2020

SO - 215 Whereas, on 12-02-2020 Police Station Beerwah intercepted a vehicle (Alto) bearing Registration No. JK01G-1762 at Chewdara crossing; and

02. Whereas, five persons travelling in the vehicle disclosed their identity as (1) Shahnawaz Ahmad Wani S/O Muhammad Abdullah Wani R/O Gondipora (2) Nasir Ahmad Wani S/O Khazir Muhammad Wani R/O Gondipora (3) Bilal Ahmad Khan S/O Muhammad Akbar Khan R/O Gondipora (4) Irfan Ahmad Khan (Pathan) S/O Muhammad Ayoub Khan R/O Gondipora (5) Ali Muhammad Bhat S/O Abdul Rahim Bhat R/O Warihama Magam; and

03. Whereas, during their personal search 03 banners of ISJK militant outfit were recovered one each from the possession of Shahnawaz Ahmad Wani, Naseer Ahmad Wani and Bilal Ahmad Khan while as 08 posters of ISJK were recovered four each from the possession of Irfan Ahmad Pathan and Ali Muhammad Bhat; and

04. Whereas, during the search of the vehicle a bag (print Domax) was found in the boot in which 01 Chinese Hand Grenade, 16 live Rounds of 7.62 MM and 01 pouch were recovered; and



05. Whereas, a case FIR No. 23/2020 U/S 13,18,23,39 ULA (P) Act, came to be registered at Police Station Beerwah and investigation was set into motion; and

06 Whereas, during the course of investigation site plan was prepared and the vehicle bearing registration No. JK01G-1762 was seized. The arms ammunition viz Chinese Grenade = 01, rounds 7.62 mm = 16, Pouch= 01 and ISJK terrorist outfit Photostat posters 08 No's, and banners 03 Nos of ISJK were seized and seizure memo was prepared and the accused were arrested, alongwith , five mobile phones with SIM cards from the possession of the accused. Statements of witnesses acquainted with the facts and circumstances of the case were recorded under Section 161 Cr.PC; and

07. Whereas, during the course of further investigation it was found that accused persons alongwith another person namely Showkat Ahmad Malik S/o Muhammad Ramzan Malik R/o Soibug who also was arrested had been working with terrorist organization ISJK as OGWs and were providing logistic support to the active militants in the area; and

08. Whereas, during investigation the matter was taken up with Nodal officers of respective Telecom Cellular companies for providing the CDR, decoded cell ID's CAF of cell numbers of accused and the requisite information was obtained from concerned agencies and also



ballistic opinion was obtained with regard to the seized arms ammunition which is placed on record of the case ;and

09. Whereas, on the basis of investigation, statement of witnesses recorded and other evidence collected, the investigating officer has prima facie established involvement of the below mentioned accused persons for the commission of offences punishable under Unlawful Activities (Prevention) Act, 1967 as shown against each:-

| S. No. | Name of the Accused   | Offence                  |
|--------|---|--------------------------|
| 01.    | Shahnawaz Ahmad Wani S/O Muhammad Abdullah Wani R/O Gondipora   | 13, 18, 23, 39<br>ULA(P) |
| 02.    | Nasir Ahmad Wani S/O Khazir Muhammad Wani R/O Gondipora         |                          |
| 03.    | Bilal Ahmad Khan S/O Muhammad Akbar Khan R/O Gondipora          |                          |
| 04.    | Irfan Ahmad Khan (Pathan) S/O Muhammad Ayoub Khan R/O Gondipora |                          |
| 05.    | Ali Muhammad Bhat S/O Abdul Rahim Bhat R/O Warihama Magam       |                          |
| 06.    | Showkat Ahmad Malik S/O Muhammad Ramzan Malik R/O Soibugh       | 13, 18, 39<br>ULA(P)     |

10. Whereas, the Authority appointed by the Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently examined the case diary file and all the other relevant documents relating to the case and has come to the conclusion that prima facie case is made out against the above accused: and

11. Whereas, after perusing the Case Diary File, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities

(Prevention) Act, 1967, the Government is of the view that there is sufficient material and evidence available against the above mentioned accused for their prosecution under the provisions of law.

Now therefore, in exercise of powers conferred by Sub-Section 02 of Section 45 ULA(P) Act 1967 the Government hereby accord sanction for launching prosecution against the above mentioned accused persons for commission of offences as shown against each in the case FIR No. 23/2020 of Police Station Beerwah.

By Order of the Government of Jammu and Kashmir.

Sd/-

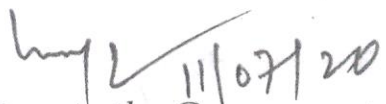
Principal Secretary to the Government  
Home Department.

No. Home/Pros/02/2020

Dated: 11.07.2020.

Copy to the:-

- (1) Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
- (2) Director General of Police, Srinagar. The CD file in original is returned herewith copy of which may kindly be acknowledged.
- (3) Secretary to the Government, Department of Law, Justice and Parliamentary Affairs.
- (4) Private Secretary to Principal Secretary to the Government, Home Department.
- (5) Stock file.

  
Special Secretary to the Government  
Home Department.  
